

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.2578
TO BE ANSWERED ON 2ND AUGUST, 2022

HULLING PAYMENTS OF PADDY

2578. SHRIMATI SUMALATHA AMBAREESH:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether hulling payments to paddy mills are kept pending since 2018-19 and if so, the details thereof;
- (b) whether the hulling price fixed at Rs.10 per quintal paddy is very inadequate and if so, the details thereof;
- (c) whether the Government has received any representation from farmers' organizations to settle the hulling dues to the mill owners and if so, the details thereof; and
- (d) whether the Government has taken any steps in this regard, if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (d): Milling charges are allowed at the rate of Rs. 10 per quintal and Rs. 20 per quintal for raw rice and par boiled rice respectively. The payment is made by respective State Governments to the millers as per the terms and conditions of contract/MOU signed between them. Department of Food and Public Distribution does not maintain records of such payments. Further, no any such representation has been received from farmers' organizations to settle the hulling dues to the mill owners.
